

GOVERNMENT BILL

The Boilers Bill, 2024

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I move:

That the Bill to provide for the regulation of boilers, safety of life and property of persons from the danger of explosions of steam-boilers and for uniformity in registration and inspection during manufacture, erection and use of boilers in the country and for matters connected therewith or incidental thereto.

The question was proposed.

MR. CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Neeraj Dangi. ..(Interruptions).. Shri Brij Lal.

श्री बृज लाल (उत्तर प्रदेश): माननीय सभापति महोदय, आज इस उच्च सदन में 'The Boilers Bill, 2024' लाया गया है। जो पुराना एक्ट था, वह 101 वर्ष पहले 1923 में बना था और उसमें 2007 में संशोधन हुआ था, लेकिन जो नई परिस्थितियाँ आईं...

OBSERVATIONS BY THE CHAIR

श्री सभापति: Hon. Members, time and again, I have invited your attention, I have invited your indulgence that we are being watched by the entire nation. And, our demeanour is causing a serious dilution of the institution, an institution meant for debate is not having it and, therefore, getting into irrelevance. The rule on a Statement is explicit. The hon. Minister, in detail, has taken the House in confidence. He could be as exhaustive as could be possible. Even on such an issue, the kind of indecorous behaviour I saw, the kind of body language reflected; when I say it every time, it does not earn me any accolades. But, I do it for whose sake? I do it only to restore, hon. Members, your dignity. I want you to kindly contribute and believe in some kind of rules. We have created this House, on occasions when people are